

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD



OA/021/00003/2020  
Date of Order : 03-01-2020

HYDERABAD, this the 3<sup>rd</sup> day of January, 2020.

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

B.Sudarshan S/o Balakrishna,  
Aged about 48 years, Occ : Safaiwala, Gr-D,  
O/o The Commandant, AOC Centre,  
Tirumulgherry R/o 16-8-334/A/1/1/2,  
Near Khadar's Kharkhana, Old Malakpet,  
Hyderabad.

(By Advocate : Mrs. S. Anuradha ) ...Applicant

Vs.

1. Union of India  
Rep by its Secretary,  
M/o Defence, Sena Bhavan,  
New Delhi.
2. The Commandant, AOC Centre,  
Tirumulgherry, Secunderabad.

(By Advocate : Mrs. K. Rajitha, Sr. CGSC ) ....Respondents

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(Oral Order per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

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Heard Mrs. S. Anuradha, learned counsel for the applicant and Mrs. K. Rajitha, learned Senior Central Govt., Standing Counsel for Respondents.

2. The applicant's OA No.292/2013 was allowed wherein the Respondents were directed to reinstate the applicant into service within a

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period of eight weeks from the date of receipt of a copy of the order. The

applicant was entitled for pay and allowances from the date of his reinstatement.



3. After hearing counsel on both sides, the OA is disposed of at the admission stage with a direction to the Respondents Department to decide the applicant's representation dated 18.02.2019 within a period of three months from the date of receipt of certified copy of this order.
  
4. The Original Application disposed of accordingly at the admission stage without going into merits of the case. There shall be no order as to costs.

(NAINI JAYASEELAN)  
ADMINISTRATIVE MEMBER

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